

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO.1

Service Tax Appeal No. 51251 of 2018

(Arising out of order-in-Appeal No. 33(NG)ST/JPR/2018 dated 08.02.2018
passed by the Deputy Commissioner, Service Tax Division-I, Jaipur)

M/s Hargovind Electric Decorators

....Appellant

C/o Jaipur Fruit & Juice Centre,
Shop No. 12, Johari Bazar,
Jaipur

Versus

**Commissioner, CGST Commissionerate,
Jaipur**

....Respondent

APPEARANCE:

None for the Appellant

Shri Harshvardhan, Authorized Representative of the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER NO. 50839/2023

Date of Hearing: JULY 04, 2023

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019 has been issued to the appellant
for full and final settlement of the dues. The appeal is, accordingly,
dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**